

to any official work during the last five years and therefore he should not have been paid any salary for the period. The matter was enquired into and the charge was found to be incorrect.

Personnel Policy for Tribal Areas

9990. SHRI GIRIDHAR GOMANGO: Will the Minister of WELFARE be pleased to state:

(a) whether Government have prepared a personnel policy for Tribal Areas as mentioned in the Fifth and Sixth Scheduled for better administration of these areas;

(b) if so, the details thereof;

(c) whether Government had considered the suggestions and recommendations of Governor's Annual Reports to the President of India under the Article 244 of the Constitution on Administration of Scheduled Areas while framing such policy; and

(d) if so, the main recommendations thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). Maheshwar Prasad Group on Administrative Arrangements and Personnel Policies in Tribal Areas, Appointed in 1978 had recommended, formulation of Personnel policies in tribal areas covering the placement, recruitment and selection of personnel; and monetary and non-monetary incentives and training to the staff and officers posted in the tribal areas. These recommendations have been implemented by the States having Fifth Scheduled areas in varying degrees, taking into account the local situation and requirement.

In the Sixth Scheduled Areas, the District Councils are autonomous bodies, hav-

ing wide powers for appointment of officers and staff.

(c) and (d). The Governor's Annual Administrative Reports on Scheduled Areas, contain general recommendations regarding filling up of vacant posts; posting of officers and staff with proper orientation, aptitude and sympathy for tribal communities etc. These recommendations are basically the same, as those of the Maheshwar Prasad Group, which are being implemented by the States with a varying degree of success.

Recruitment of Staff in EPF Sub-Regional Office, Karnal

9991. SHRI YADVENDRA DATT: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that unfair methods were adopted for recruitment of LDCs in Karnal Sub-Regional Office in the E.F.F. Organisation;

(b) if so, the details thereof; and

(c) the action proposed to be taken in this regard against the officials concerned?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). Some of the candidates who appeared in the L.D.C. recruitment test held on 5.1.90 in the Sub-Regional Office, of the E.P.F. Organisation at Karnal have filed an application before the Central Administrative Tribunal Alleging certain irregularities in recruitment. Presently the matter is subjudice.

Posting of Enforcement Officers in EPF Organisation

9992. PROF. YADUNATH PANDEY: Will the Minister of LABOUR be pleased to state: